



2026:AHC:17422

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 92 of 2026

Raj Kumar

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mangla Prasad Shukla, Naresh Kumar Pandey, Shiva Kant Dubey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Learned counsel for the petitioner is permitted to implead- Gram Sabha concerned as respondent no.4 in the array of the parties to the instant writ petition during course of the day and serve the copy of the instant petition upon Mr. Azad Rai, learned counsel appearing on behalf of respondent no.4- Gram Sabha.
2. Heard learned counsel for the petitioner, Mr. T.P. Gupta, learned Standing Counsel for the State-respondents and Mr. Azad Rai, learned counsel for the respondent- Gaon Sabha.
3. The instant petition has been filed for mandamus directing the respondent no.2 / Board of Revenue, U.P. at Prayagraj to decide the Second Appeal No.3979 of 2023, Computerized Case No.AL20230225003979, under Section 208 of U.P. Revenue Code, 2006 within stipulated period.
4. Learned counsel for the petitioner submitted that the second appeal filed by the petitioner arising out of suit under Section 116 of U.P. Revenue Code, 2006 is pending before the Board of Revenue since 2023. He further submitted that the copy of order sheet of the case has been annexed as Annexure No.2 to the writ petition in order to demonstrate that the case is not proceeding expeditiously.
5. Without expressing any opinion on merits of the case and keeping in view of the facts and circumstances, respondent no.2 is directed to decide

the aforementioned Second Appeal No.3979 of 2023, Computerized Case No.AL20230225003979, under Section 208 of U.P. Revenue Code, 2006 after giving an opportunity of hearing to the parties in accordance with law expeditiously preferably within a period of four months from the date of production of certified copy of this order before him.

6. Accordingly, the writ petition is finally disposed of.

(Chandra Kumar Rai,J.)

January 27, 2026

Rameez